

16



NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

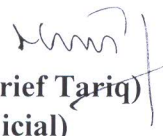
APPLICATION NUMBER :
PETITION NUMBER : TCP/198/2016
NAME OF THE PETITIONER(S) : Dr. Arivudai Nambi
NAME OF THE RESPONDENT(S) : M/s Beko-Kare Enterprises Private Limited & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for Petitioner	
2.	K. Gautham Kumar for A-L. Grandhinaathi	Counsel for Respondents (R1-3)	

ORDER

Counsel representing both parties present. On the last date of hearing, counsel for respondent was directed to submit final arguments, failing which the matter would be decided on merits. Counsel for respondent states that he is ready with the arguments. In the meantime, the counsel for petitioner stated that the bank has sent a notice in relation to payment of loan taken by the company with regard to which the title deeds of his personal property have been deposited as collateral security. In view of it, there is an urgent need of the parties to remain represent before this Bench to sort out the issue. Accordingly, both the counsels are directed to cause appearance of the parties in person. Put up on 11.11.2016 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)